

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 101
171/241-242/ND/2020

IN THE MATTER OF:

Tarun Gulati

...PETITIONER

Vs.

**M/s. Saaranya Hospitality
Technologies Pvt. Ltd. And Ors.**

...RESPONDENT

**Section
Under Section 241-242**

**Order delivered on 09.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Mr. Jayant Mehta, Mr. Anindita
Mitra, Ms. Smiti Verma, Advocate.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Petitioner has confirmed that e-service of the petition has been done to the Respondents, therefore he is directed to take steps for getting an affidavit filed under Section 65B of Indian Evidence Act. Registry may also serve notice on the Respondents by speed-post as well as by e-mail. Matter is adjourned to 18.12.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**